HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

CM No. 2608/2020 in WP(C) No. 1001/2020

Anil KohliPetitioner (s)

Through: Mr. M. K. Bhardwaj, Sr. Advocate with Mr. Gagan Kohli, Advocate (on video call from residence in Jammu)

V/s

Union Territory of J&K and others

....Respondent(s)

Through: Mr. K. D. S. Kotwal, Dy. A. G. (on video call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 10.06.2020

CM No. 2608/2020

Notice.

Mr. K. D. S. Kotwal, Dy. A. G. accepts notice on behalf of the respondents. He seeks some time to file objections.

Granted.

Learned counsel for the petitioner undertakes to supply a copy of the application today itself to Mr. Kotwal.

List on 15.06.2020.

(RAJNESH OSWAL) JUDGE

Jammu 10.06.2020 (Rakesh)